

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-359(PB)/2017

In the matter of :

Geo Metal Resources (P) Ltd. & Anr.

..PETITIONER

Vs.

ABW Infrastructure Limited.

..RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 27.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

S.K. MOHAPATRA
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Ashish Virmani, Advocate
Ms. Tanisha Khaitan, Advocate
For the Respondent/Corporate Debtor : Mr. Shivam Romet, Advocate

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the respondent seeks some more time to file reply to the petition.

Taking into consideration that IBC is a time bound process, the respondent is finally granted two days time to file the reply with an advance copy to be served to the Ld. Counsel for the petitioner. Petitioner will file a rejoinder within five days thereafter.

Post the matter for final hearing on 10.11.2017.


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
25.10.2017